

(b) the cost of development per square metre proposed to be charged and the time by which development work is likely to be completed;

(c) whether certain such Group Housing Societies are still waiting for allotment of land;

(d) if so, the time by which land will be allotted to them; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) As reported by the Greater Noida Industrial Development Authority, 16 Co-operative Group Housing Societies which have purchased land in the area notified as part of Greater Noida before creation of the Authority, have been allotted residential plots on the basis of Memoranda of Understanding (MOU) between the Authority and those societies. The names of those societies are given in the statement enclosed.

(b) As per the Memoranda of Understanding executed by the authority with these societies the initial basic rate of development charges was Rs.640 per square metre, which was subsequently revised to Rs.850/- per square metre with effect from 1.7.95, based on increased cost of development. The development work is likely to be completed by March, 1997.

(c) to (e). MOU has not been signed with 10 co-operative Housing Societies. In addition, there are two Co-operative Societies whose allotment letters have not been issued and one Society where allocation is partially incomplete. The Greater Noida Authority has, after reviewing the matter, decided not to enter into any fresh Memoranda of Understanding with such Societies for the allotment of individual plots to their members for the following main reasons:-

- (i) Failure of Co-operative Societies to establish clear title over land proposed to be given to Authority in lieu of plots;
- (ii) Legal bar due to ceiling laws operative on many societies on account of the societies having acquired land in excess of 12.5 acres;
- (iii) Authority's development plans not reaching upto the land belonging to Societies, thus precluding use in the near future.

STATEMENT

Names of the Societies to whom land has been allotted.

1. Shri Sekhari Avas Samiti Ltd.
2. Jai Santoshi Sekhari Avas Samiti Ltd.
3. Pusp Enclave Sekhari Avas Samiti Ltd.
4. Alkananda Sekhari Avas Samiti Ltd.

5. Sachidanand Sekhari Avas Samiti Ltd.

6. Gomukh Sekhari Avas Samiti Ltd.

7. Aditya Vihar Sekhari Avas Samiti Ltd.

8. Shrivani Sekhari Avas Samiti Ltd.

9. Devalaya Sekhari Avas Samiti Ltd.

10. Sandeep Sekhari Avas Samiti Ltd.

11. Uma Sekhari Avas Samiti Ltd.

12. Uttaranchal Jan Kalayan Sekhari Avas Samiti Ltd.

13. Rajya Avas Kendriya Karmachari Co-operative Housing Society Ltd.

14. Himani Sekhari Avas Samiti Ltd.

15. Chitragupta Sekhari Avas Samiti Ltd.

16. Vishnu Garden Sekhari Avas Samiti Ltd.

[Translation]

Power Project in Bihar

2311. SHRI VIRENDRA KUMAR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to set up a 1000 MW power project in Bihar;

(b) if so, the extent of the amount proposed to be incurred on the said project;

(c) if not, the reasons therefor; and

(d) the time by which the said project is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). A proposal to set up Maithon Right Bank Thermal Power Station of 4x250 MW capacity in the central Sector in Bihar at an estimated cost of Rs.3353.16 Crores has been received in the Central Electricity Authority (CEA) for according Techno Economic clearance. Besides the techno-economic clearance from the CEA, the project authority is required to obtain requisite statutory and other clearances from the sanctioning agencies at the Centre and in the State.

(d) The commissioning of the project can be anticipated only after all the necessary clearances and financial package has been tied up by the project authorities.

[English]

DDA Allotment

2312. SHRI B. DHARMA BIKSHAM : Will the PRIME MINISTER be pleased to state :

(a) the number of applications in Delhi pending before DDA for housing allotment;

(b) the details thereof category-wise; and